

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/141/2016

Date of order: 19.02.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

NIMAI SOREN
VS.
EASTERN RAILWAY

For the Applicant : None

For the Respondents : Mr. S.K. Das, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

None appeared on behalf of the applicant for long, and even today despite repeated calls.

Therefore, it seems that the applicant has lost interest to pursue the matter further.

2. As such, the OA is dismissed for default invoking Rule 15(1) of CAT (Procedure) Rules, 1987.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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